

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 212  
391/252/ND/2020

**IN THE MATTER OF:**

M/s. SKS Country Complex Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

**Section**

Under Section 252

Order delivered on 21.12.2020  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Ashutosh Gupta, Mr. Gaurav  
Rana, Advocates.

For the ROC

:Mr. M. Yadubhushana Rao, AROC.

For the Income Tax Department

:

**ORDER**

Heard the submissions made by the counsel for the appellant and also AROC. None appeared on behalf of the Income Tax Department at the time of virtual hearing of the matter. The counsel for the appellant is directed to file an affidavit denoting the status of filing of Income Tax Returns as well as an undertaking to meet the tax liability or tax dues if any demanded by the Income Tax Department, as per law. Let this affidavit be filed by the appellant through his counsel and let the matter be listed day after tomorrow i.e. 23<sup>rd</sup> December,

2020.

- Sd -

(V.K. Subburaj)  
Member (T)

- Sd -

(P.S.N. Prasad)  
Member (J)

(Annu)